Shri Jagjivan Ram: If you are thinking of odyssey others can also think of....

Shri Hari Vishnu Kamath: Think of it. Think of whatever you like. You do not know the meaning of odyssey. You do not know English even.

Shri Jagjivan Ram: It has travelled through the normal channels.

Shri Hari Vishnu Kamath: Odyssey is a fine word.

Shri Vasudevan Nair (Ambalapuzha): The Minister is always like that.

Shri Jagjivan Ram: Yes, I am always like that.

Sir, the decision of the International Labour Conference has to be examined on all its implications and also as to how many countries of the world who are members of the ILO have ratified the decisions of the ILO. Once we accept that we will have to see whether it is going to create some complications and whether we are in a position to implement all those provisions that we ratify. Naturally, all the ministries concerned and even the State Governments have to be consulted. It takes time when we have to consult all the State Governments.

NOTIFICATIONS UNDER DELHI LAND RE-FORMS ACT, 1954, KERALA PROHIBI-TION ACT, 1950 AND ALL INDIA SERVI-CES ACT, 1951.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I beg to relay on the Table a copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F.(4)/LR.O./1966 in Delhi Gazette dated the 30th June, 1966.

- (ii) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F.(3)/L.R.O./66 in Delhi Gazette dated the 8th July, 1966. [Placed in Library. See No: LT-6872/66].
- I also lay on the Table:
 - (i) a copy of Notification S.R.O. No. 416|66 published in Kerala Gazette dated the 1st November, 1966, under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, of the with clause(c) (iv) Proclamation dated the 24th March, 1965, issued by the discharging Vice-President, the functions of the dent, in relation to the State of Kerala. [Placed in Library. See No. LT-7388/66].
 - (ii) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The Indian Forest Service (Fixation of Cadre Strength) Regulations Phabeo published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966.
 - (b) The Indian Forest Service (Fixation of Cadre Strength Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966. [Placed in Library. See No. LT-7389/66].

12.23 hrs.

RE: QUESTION OF PRIVILEGE (Arrest of Member)

भी मोर्य । (ग्रलीगढ़) ग्रध्यक्ष महोदय, प्रिविलेज के इम्यू पर मैं ने एक पत्न लिखा था।

सध्यल महोदयः श्री मौर्य प्राप। इकावट डाल रहे हैं। मुझे चलने दीजिये। स्नाप दरम्यान में...

श्री मोर्यः ग्रापका चलने कैसे दें। हम लोगों को सून लीजिये। साधारण नागरिकों से भी बरा वत्तीत हम लोगों के साथ बाहर हो रहा है। कल ब्रिबिलेज इश्युको ले कर ग्रापको पत्र लिखा कि गृह मंत्री ने चालाकी करके उनको छोड दिया जिनके बारे में लिखा था। एस० डी० एम० है। वहां हम लोगों का हलाफिया बयान लगा हन्ना है। पालिया-मेंट मेम्बर है, एक फिएट कार है, एक जीप है, 17 हजार ६० की श्रीर हजार रु० की इसके बावजूद कहते हैं, कि हम भ्रापको नहीं जानते हम वेरिफाई करायेंगे। उसमें लिखा हम्रा है कि:

"The S.H.O. should verify the surities with in three days."

इत तमाम चीजों को उठाने दीजिये।

बाध्यक्ष महोदयः श्री मौर्य क्या यह हाउस फैसला करेगा कि उस मैजिस्ट्रेट ने भापकी जमानत को मंज्र नहीं किया भापको कुछ भीर उसने कहा जो कि योलाइट नहीं था।

श्री मौर्य: ग्राप मेरी प्रार्थना सुन लीजिये, मैं हाथ जोड़ कर कहता है। जब मेरी गिरफ्तारी हुई थी तब स्वर्गीय पंडित जवाहर लाल नेहरू प्रधान मंत्री थे। उन्होंने स्वयं विश्वास दिलाया था कि इस तरह से गिरफ्तारियां नहीं होंगी । स्वयं श्रापने भी कहा था कि जब सदन होगा तब पालियामेंट के मेम्बर को इस तरह से नहीं गिरफ्तार कर लिया जायेगा। स्राज दफा 107 का पुरुपयोग हुन्ना है। 107 कोई काइम नहीं है। वह एक काइम न होने देने की व्यवस्था है । उसमें हम लोग जब जमानत के लिये जाते हैं तब हमसे कहा जाता है कि 25, 25 हजार की जमानत दो। जमानत देने के लिये जाते हैं तो मंजूर नहीं की जाती है। यह साफ जाहिर करता है . . .

स्रव्यक्ष महोदय: श्रव श्राप बैठ जाइये। श्राप ने तमाम चीजें कह दीं। श्राप ने मुझासे कहा,मैंने दे दिया है।

श्री मौर्यः पॉलियामेंट के मन्बर के साथ बड़ाबुरा सलूक हो रहा है...

मध्यक्ष महोदयः म्राडर, म्राडर । मौर्य साहब म्रब म्राप बैठ जाइये।

श्री मौर्षः ग्राप पुलिस राज को बढ़ावा दे रहे हैं। ग्राप हमारो रक्षा नहीं करेंगे तो कौन करेगा। यह कांग्रेन वाल हमारी जान के दुश्मन हैं यह हों गोलियों से मरवा दें। ग्राप ही हमारे रक्षक हैं ग्राप हमारे . . .

भ्रष्टकः देशः मैंने ग्रापकी बात सुन लीभ्राप बैठ जाइये।

अ: मौर्यः ग्राप उन से कहें कि क्यों यह दूख्ययोग हो रहा है कानून का . . .

प्रध्यक्ष महोदयः श्रापकी शिकायत है कि आप कंबहरी में गये और ध्रापसे श्रच्छा मुलूक नहीं किया उस मैंजिस्ट्रेट ने। मैंजिस्ट्रेट के सामने जो जायेगा वह सिटिजन है, मैं उसमें क्या संरक्षण दे सकता हूं।

श्री मीर्ष: मैजिस्ट्रेट ने हमंडे कि हमारी मजबूरी है। मैजिस्ट्रेट ने कहा कि ऐडिमिनिस्ट्रेशन हमें रोकता है। मैजिस्ट्रेट ने कहा कि ऐडिमिनिस्ट्रेशन हमें रोकता है। मैजिस्ट्रेट ने कहा कि आज उनका राज है, जैसा वह कहते हैं वैसा कर रहे हैं। कल आपका राज होगा तब जो आप कहेंगे. वह करेंगे। मैजिस्ट्रेट ने सब कु,छ कहा कि होम मिनिस्ट्री से टेलीफोन आते हैं, डिप्टी मिनिस्टर टेलीफोन करते हैं...

ग्रध्यक्ष महोदयः ग्रार्डर, ग्रार्डर। मैं ने ग्रापको बहुत सुन लिया।

राषेलाल व्यास: (उज्जैन): ग्रध्यक्ष महोदय, क्या यह सारी चीजें जो माननीय सदस्य ने कही हैं वह रेकार्ड पर जायेंगी।

Shri Surendranath Dwivedy (Kendrapara): Sir, whether, under the rules, you permit him to make this point or not, the point that he has raised is very important from all points of view, because a Member of Parliament was arrested, he was to be released on bail, Rs. 25,000 security was demanded fo release of the Member of Parliament on bail, another Member of Parliament offered security and that was not accepted in spite of the fact that he made a statement that he had this property and that property. This is something very wrong.

Shri Hari Vishnu Kamath (Hoshangabad): Atrocious.

Mr. Speaker: I got that information. The Members complained to me. I sent it on to the Home Minister saying that he should look into it. That was all that could be done. Members should also realise . . . (Interruption).

श्री मधु लिमये (मुंगेर): यहां बहम होनी चाहिये मिनिस्टर को लिखने से क्या हो सकता है।

एक माननीय सदस्य : ग्राप वहस का ग्रार्डर दीजिय।

प्रध्यक्ष महोदय: मैं भ्राईर कैसे दे सकता हं।

Shrimati Renu Chakravartty (Barrackpore): There are two ponits. One has been raised by Dr. Ram Monohar Lohia and another by my hon. friend over here. On very flimsy grounds Members of Parliament are arrested and as soon as the executive is going to be caught on the wrong foot in the court of law. either under a habeas corpus petition or anything, they are released. At any moment of time they can stop our work on such flimsy grounds. If you take refuge under this that Members of Parliament are not above the law ... (Interruption).

Mr. Speaker: Would she kindly guide me as to what action I could take?

Shrimati Renu Chakravartty: You could tell them....(Interruption)

श्री मौर्य : उन्होंने दफा 107 का दुरुपयोग किया है। उस पर बहुस करने दीजिये।

Shri N. C. Chatteriee (Burdwan): Mr. Speaker, Sir you have been good enought to inform the House that you have forwarded the complaint to the Home Minister. The Home Minister is expected to take prompt steps and explain to the House what is the real position. Why is the Home Minister not making a statement?

Mr. Speaker: Can I interfere in that?

Shri N. C. Chatterjee: You have got ample powers.

Mr. Speaker: Would he kindly tell me whether the Speaker or the House can act in this matter?

Shri Hem Baurua (Gauhati): The House can.

Mr. Speaker: No. Can we take up that question and interfere in that?

Shri N. C. Chatterjee: You have alreary asked the Home Minister to look into the matter.

Mr. Speaker: I have.

Shri N. C. Chatterjee: That means, he has to report to the House what is his reaction. He should tell the facts and give us the reasons.

Mr. Speaker: That, I am assured, I will get and I will inform the House [Mr. Speaker]

what I get now. What further can be done?

Shri N. C. Chatterjee: May I know what is the Home Minister's reply to your letter?

Mr. Speaker: I have not so far received it.

Shri N. S. Chatterjee: This is a matter which is very important and it concerns the privilege of the House.

Mr. Speaker: I will ask the Home Minister that he should send an early reply to me.

इं!० राम मनोहर लोहिया (फर्इखाबाद) ब्रध्यक्ष महोदय, जिसने बहुस उठाया है उसकी भी सलाह तो लोजिये। स्राप कहते हैं कि रास्ता बतलाइये। मैं रास्ता बतलाता हं भ्रापके सामने, श्रीर यह राग्ता साफ है। जब सदन में मिछले छ: सात दिनों में यह सवाल उठा था तब भ्रापने भ्रीर भ्रीरों ने यह कह करके इस सवाल को खत्म किया कि ब्रदालत में यह मामला तय हो रहा है। जब भ्रदालत में यह भामला तय होने पर भ्राया तब गह मंत्री साहब ने ग्रदालती भाभले को खत्भ करके हर मामले को पहले ही खत्म कर दिया। नतीजा यह होता है कि सात ग्राठ दस दिन तक नागरिक की स्वतन्त्रसा का श्रपहरण हुआ है संविधान की धारा 21 और 22 के बिल्कुल खिलाफ । भीर दफा 107 का साज खाली दुरुपयोग नहीं, बजाते खुद संविधान को खत्म करने जा रहे हैं। उसको चनौती दी जाती है। इस मीके पर ग्रापका कर्तव्य हो जाता है कि ठीक उसी वक्त पर जब कि वहां दिल्ली की ग्रदालत में यह सरकार कहने गई है कि चंकि हमने छोड़ दिया इसलिये वह मामला नहीं रह जाता, ग्राप यहां पर कहिये कि यह मुकदमा यहां ग्रा जाता है क्यों कि ग्राप कह चुके हैं कि दिल्ली की ग्रदालत में यह मामला साफ करवाश्रो इसलिये यही रास्ता रह जाता है कि हर एक मुकदमा साफ तौर से यहां स्राये। मैं कोई एक स्कूली बहस

में नहीं पड़ना चाहता। इसका सरकार के भविष्य से सम्बन्ध है।

मैं घापको एक और इत्तला देना चाहता हूं कि एक घादमी के प्राणों के ऊपर घातक हमला 7 नवम्बर को हुआ। उसके घर के सामने यह सरकार बन्दूक वाला सिपाही रखती थी, 6 नवम्बर तक, और 7 नवम्बर को जो बन्दूक वाला सिपाही था उसके हाथ से बन्दूक हटा ली गई।

मध्यक्ष महोवयः यह चीज मैंने...

डा० राम मनोहर लीहिया: ग्राप उस तकंते अवराइये मत । नतीजा यह निकलना है कि इस तकंका इस्तेमाल होता है

श्रम्यक्ष महोदय: श्रव मैंने श्रापको मुन लिया है, श्राप बैठ जाइये।

डा॰ राम मनोहर लोहियाः रास्ते पर तो जरा गौर करें, अच्छी तरह से सुनें तो, जबतक....

ग्रध्यक्ष महोदयः ग्रच्छी तरह से ग्रौर नहीं चल सकता है। मुन लिया है ग्रापको ग्रद मैंने।

डा॰ राम मनोहर लोहिया: कहां सुन रहे हैं। अगर सुनते होते तो थोड़ी धीरज रखते। हम लोगों को तो गर्म होने का अधि-कार है। लेकिन आप जिस कुर्सी पर बैठे हैं उस पर बठ कर आपको गर्म होने का अधि-नहीं है।

प्रध्यक्ष महोदयः हाउस की प्रोसीडिग्ज को चलाऊं न ग्रीर बाहर चला जाऊं?

डा० राम मनोहर लोहियाः कानून की कार्रवाई चलायें, यह मैं कहना चाहता हूं।

बाध्यक्ष मोदययः कोशिश यही करता हूं।

Shri Hem Barua: May I make a submission to you?

Mr. Speaker: Mr. Banerjee had risen earlier.

Shri S. M. Banerjee (Kanpur): May I invite your kind attention to the letter which Shri Y. B. Chavan had addressed to you on 21st November, 1966, a copy of which has been sent to us. Certain cases were referred as to how Shri Maurya was harassed by the police, how search took place in his house, how Shri Kishen Pattnayak's house, in his absence-his house was locked-was searched and how these three Members were arrested. Shri Y. B. Chavan has already written to you a letter giving certain factual statement which is virtually wrong.

Then, you asked us how this question can be raised and how you can possibly help us in raising the discussion in the House. Sir you remember a judgment delivered recently by the Chief Justice of Delhi in the case of Shri Balraj Madhok in which the Judge has held that the orders passed by the Magistrate were patently illegal and that the Magistrate had not complied with the mandatory provisions contained in section 112 of the Criminal Procedure Code. He said all these things. We wanted to raise a discussion in side the House because there was an apprehension that anybody can be arrested under section 107 and put in jail. Therefore, we wanted a discussion on this. Lohia raised this point of habeus corpus coming up . . .

Shri Radhelal Vyas: I rise on a point or order, Sir.

Mr. Speaker: Let me hear him. will hear Shri Radhelal Vyas also.

Shri S. M. Banerjee: I am not agitated at all. I am trying to establish my point. We had given a Call Attention notice and that could have been admitted. But you, Sir, in your wisdom, did not allow it. Now, a discussion can take place. The Judgement delivered by the Chief Justice of Delhi in the case of Shri Balrai Madhok applies in the case of Dr. Lohia and others who were arrested under section 107....

Mr. Speaker: The point before me this morning was that an adjournment motion had been given

Shri S. M. Banerjee: I am coming to that.

Mr. Speaker: He should restrict himself to the point.

Shri S. M. Banerjee: There is an adjournment motion tabled by Dr. Lohia. He was arrested and put behind the bars. We requested, through you, the Home Minister, the Deputy Minister and everyone, that they should be released after this judgment in the case of Shri Balraj Madhok. were not released. Shri Kishen Pattnayak made a definite statement that there was no trouble-the students' unrest is over; the 18th November is over-and still they were kept inside the jail and they were being tried The moment they knew that a habeas corpus was coming and they knew. the mind of the judiciary, that they are impartial, they have done this. I feel that this is not only the contempt of the court but this is absolutely wrong to have withdrawn that case now.

Shri G. N. Dixit (Etawah): Sir, the issue that is being raised is an important issue. The question is: What is the privilege of a Member of the House? Article 14 of the Consitution lays down that there shall be equality before law. Does a Member of Parliament enjoy a privilege before law outside the realm of this Parliament House more than a citizen of this country? That is a very importtant question because every citizen may have a grievance that the Members of Parliament are trying to be come a special class of privileged people. So far as the privileges of the Members of Parliament within the [Shri G. N. Dixit]

House or outside the House are concerned, they have been laid down in article 105 and in the Rules. Apart from the privileges that are laid down in article 105 or those obtaining in the United Kingdom or those which are laid down in Rules 232 and 233, there is no other privilege. Now, the Constitution has divided powers between the legislature, the judiciary and the executive. The powers of the judiciary, whether it is of the Magistrate or of the Hige Court or of the Supreme Court, are independent of the jurisdiction of Parliament. If a Magistrate has committed a mistake, it is open to a person who has a grievance to go up before the High Court or the Supreme Court. This is not the right place to raise what wrong or right has been done by a Magistrate. These are my submissions. Let not an impression go in the country that Members of Parliament are claiming privileges much more than an ordinary citizen; let there be equality before law let the privileges of the Members of Parliament be limited to those which are laid down in the rules or in the Constitution. This is what I have to say.

Shri Radhelal Vyas: On a point of order.

Shri Kashi Ram Gupta (Alwar): I rise on a point of order.

Mr. Speaker: Let me hear Mr. Vyas

Shri Radhelal Vyas: My point of order is under rule 377. Unfortunately this point has been raised here; the debate has started and so many members have spoken; my hon. friend, Mr. Dixit, has also spoken. This rule is very clear and I would specially invite your attention to this and request that it should not be allowed to be violated. The rule is being violted every day. The rule is specific; it lays down clearly:

"A member who wishes to bring to the notice of the House any matter which is not a point of order...."

This was not a point of order.

". . . shall give notice to the Secretary in writing stating briefly the point which he wishes to raise in the House together with reasons for wishing to raise it, and he shall be permitted to raise it only after the Speaker. . . "

श्रीमध् लिमये: बैठ जाया।

श्री राषेलाल व्यासः वया इनका हुकम चलेगा? मैं बोल रहा हूं बड़े ग्रदब के साथ ग्रीर ये कह रहे हैं बैठ जाओ। क्या इनका हुकम चलेगा?

"....only after the Speaker has given his consent"

Mr. Speaker: I agree with Mr. Vyas, but he must understand and appreciate also that there are some points—this is about the arrest of Members of Parliament—for which sometimes we have to give that indulgence.

Shri Radhelal Vyas: They should be allowed to be raised according to the procedure. They must send a notice stating the reasons and then you have to allow it.

Mr. Speaker: I agree with him.

Mr. Kashi Ram Gupta.

श्री काशी राम गुप्तः दीक्षित जी ने जो वक्तव्य दिया है जस पर मेरा व्यवस्था का प्रश्न है। वास्विक बात तो यह है कि जो मिलस्ट्रेट था उन्होंने हम लोगों को जिस वक्त हम वहां थे यह कहा कि मैं मुकदमा लूंगा, ग्राप बैठ जाइये। फिर टेलीफोन ग्राया उनके पास। टेलीफोन मुननं के बाद वह ग्राए ग्रीर ग्राकर उन्होंने नई बात की। ग्रगर टेलीफोन की बात न होती ग्रीर इतनी देर हम न ठहरते तो जमानत वह ले र थे...

एक माननीय सदस्यः किसका टेली-फोन?

श्री काशी राम गुप्तः सरकार का श्राता है श्रीर किसका धाता है। हमने इस पर श्रापित की। हमने कहा कि श्रगर श्रापके पास सरकार की कोई हिदायत थ्रा गई है तो हमें कोई एतराज नहीं है। हम जा रहे हैं। वह चुप हो गए एक दम से। कहने लगे हम क्या करें। वास्तविकता यह नहीं है कि बाहर सदन के हमारे साथ किस तरह का बरताव किया जाता है। वास्तविकता यह है कि क्या सरकार के दखल से इस तरह की बातें हों, इस तरह की कार्रवाई सरकार करें तो वह हाउस की कंटेम्पट है या नहीं है ?

प्रध्यक्ष महोदयः मैंने कहा है कि जब कोई मैंन्बर या ईवन दी प्रिजाइडिंग प्राफिसर प्रदालत में जाता है, मैंजिस्ट्रेट के सामने जाता है ग्रीर कुछ बात कहता है तो वहां तो सिटिजन ग्रीर किसी मैंन्बर का कोई फर्क नहीं हो सकता है ग्रीर ग्रदालत के ग्रन्दर वह सिटिजन ही गा जिस तरह बाकी सिटिजहैं। ग्रगर ग्रदालत ने कुछ ग्रन्छ। मुलूक नहीं किया है, तो उसकी जो रेमेडी एक ग्राडिनरी सिटि-जन को हासिल है, वह पालियामेन्ट के मेन्बर को भी हासिल है। इसलिए ग्रगर हाउस में इस बात को उठाया जाये कि मैजिस्ट्रेट ने क्या कहा ग्रीर क्यों कहा, तो यह नहीं हो सकता है।

श्री मौर्य: अध्यक्ष महोदय, पालियामेंट के मैम्बर का हलफ़िया बयान क्क की नजर से देखा जाता है श्रीर पुलिस श्रफ़मर को उसको बैरीफ़ाई करने के लिए भेजा जाता है।

स्थ्यक महोबय: यह बात कई दफ़ा कह दी गई है। इसलिए भाननीय सदस्य का इस तरह बीच में बोलना ठीक नहीं है। माननीय सदस्य बैठ जायें। श्री मौर्य: मैंने यह बात उठाई है, लेकिन भ्राप मुझे नहीं मुनते हैं। भ्रदालत ने पालि-यामेंट के मैम्बर का हलक्षिया बयान मन्जूर नहीं किया भीर पुलिस को उसको वैरीक़ाई करने के लिए भेजा, भ्रसली सवाल यह है।

मध्यक्ष महोदयः श्री हैम बरुमा।

Shri Hem Barua: May I make a submission to you? You must not forget the fact that you are the custodian of the rights and privileges of this House and also of the Members here and by no means, do I want you to abdicate your rights. In that context, I have to make a humble submission to you.

The very fact that you have sent a complaint of the hon. Members to the Home Minister establishes the fact that there is a prima facie case, or else you would not have sent it to the Home Minister. At the same time, if these things are allowed to continue, there would not be any peace for the Members of Parliament, particularly for the Members of the Opposition. The magistrate said that a bail of Rs. 25,000 with two sureties of like amount might be provided by those Members who were arrested. those Members were arrested, I drew your attention to a very relevant thing, namely your own ruling in the House.

You have ruled on many an occasion in the House that no Member should be arrested during the session unless and until there are grave allegations of a criminal nature against that particular Member. In violation of that, Members were arrested....

Mr. Speaker: Those were not the words that I used. The hon, Member's memory is very strong, but at this time I must tell him that those were not the words that I used.

Shri Hem Barua: But the sense was the same. I remember that

Mr. Speaker: These words should not be put into my mouth.

Shri Hem Barua: There is another thing also. Here is the Member Shri Maurya who has raised a very relevant thing. He went to the magistrate and offered to stand bail for the Members of Parliament who are arrested and he said that he was also a Member of Parliament. But the magistrate refused to believe that he was a Member of Parliament.

May I draw your attention to certain things which happened here in this House when Mr. Mudgal from Bombay was expelled there was a resolution tabled against him by Mr. Nehru because of his misconduct outside the If a Member of Parliament can be charged for telling a lie to a magistrate, the House could take action on that and the House is competent enough to take action on that. But that does not give the right to the magistrate or the petty minions of the law and the Home Ministry and the policemen to disbelieve a Member of Parliament.

For instance, I do not carry my identity card wherever I go.

Shri Maurya: I took the identity card with me. I had taken it and showed it to him also.

Shri Hem Barua: I do not carry my identity card. Supposing I come to your chamber without my identity card and a policeman challenges me and says that 'You are not a Member of Parliament', what defence can I have?

Therefore, as you are the custodian of the rights and privileges of the Members of the House, you have to look at this matter from a different angle altogether and not from this legalistic angle from which you are looking at it.

श्री भीर्य: पायंट ग्राफ ग्रार्डर, सर ।

प्रध्यक्ष महोवय: माननीय सदस्य प्रपनी त कह चके । प्रव वह बैठ जायें।

श्री मौर्यः मैं पायंट ग्राफ़ ग्राईर उठाना चाहता हूं। इस समय प्रक्न यह है कि एक ं पार्तियामेंट जो हलफिया बयान दे, उम पर शक किया जाये । इस चाहिए ।

ग्रध्यक्ष महोदय : श्री बडे ।

श्री बड़ें (खारगाने) : यह बड़ा महत्व-पूर्ण प्रचन है। प्रश्न यह है कि क्या स्पीकर मैम्बर्फ के राइटस एंड प्रिविलीजिज का कस्टोडियन है या नहीं । हाउस ग्राफ़ कामन्स में कहा गया है कि वह है। मैं श्री दीक्षित से एग्री करता हं कि लाइजनी रेस्पेक्टर म्राफ़ पर्सन्ज, लेकिन म्राप देखिए कि पालि-यामेंट का एक मैम्बर कोर्ट के समने जाता है, ग्रपना ग्राइडैन्टिटी कार्ड दिखाता है **ग्री**र पच्चीस हजार रुपये की जमानत देता है, लेकिन उस पर विश्वास नहीं किया जाता है। प्राप खद जज रहे हैं। ग्राप जानते हैं कि सैक्शन 107 भीर 151 के भ्राफ़ेन्स बेलेबल हैं। हम लोग बाहर से, बिहार, केरल या श्रासाम ब्रादि से, ब्राते हैं। यदि कोई पालियामेंट का मैम्बर यहां पर पकड़ा जाता है, ता वह पच्चीस-पच्चीस हजार की दा जमानतें कहां से लाए ? माननीय सदस्य ने कहा है कि मेरी मोटर है, लेकिन भ्रदालतने कहा कि हम उनको नहीं पहचानते हैं भौर वैरीफिकेशन के लिए तीन दिन की मियाद दे दी। क्या इस तरह हमारे राइटस भ्रौर प्रिविलीजिख का हनन नहीं होता है ? भ्रापने कहा है कि यह पायंट पर रैज नहीं किया सकता है। मैं मानता हूं, लेकिन अब यहां पर डिपटी होभ मिनिस्टर के खिलाफ़ एली-गेशन्त लगाए गए हैं कि उन्होंने टेलीफ़ोन किया है, तो होम मिनिस्टर साहब को यह नहीं कहना चाहिए कि हम ने कोई प्रैंदर नहीं डाला है ।

न्नध्यक्ष महोदय : यहां पर ो दक्ता यह इल्बाम लगाया गया है कि बिपुटी होन मिनिस्टर ने टेलीक़ोन किया । क्या यह दुरुस्त है ? श्री बड़े: यह बिल्कुल सही है।

श्री हकम चन्द कछवाच (देवास): यह बिल्कुल सही बात है।

The Minister of Home Affairs (Shri Y. B. Chavan): Neither I nor the Deputy Minister had made any phone calls.

श्री हुकम चन्द कछवाय : वह मत्री महोदय से पूछे बिना काम करते हैं। वह इन को भी लेड्बोंगे।

डा० राम मनोहर लोहिया : राजा हरिएचन्द्र बोले हैं !

Shrimati Renu Chakravartty: It is very clear then that you are not in a position to help us in this

Mr. Speaker: It is clear when the matter is before the court and the magistate does that and he demands a surety I cannot reduce it.

Shrimati Renu Chakravartty: you are leaving out the other point entirely. Suppose the arm of the law is used against me maliciously, what are you to do? Here are policemen who may arrest me under section 107: I do not have the benefit of the habeas corpus, because just on the last day when the habeas corpus petition comes up, they will release me. They are doing this again and again, and you are so helpless.

Mr. Speaker: I do not find anv powers vested in me in that behalf. Now, Shri Kapur Singh.

Shri N. C. Chatterjee: You have. May I make a submission?

Mr. Speaker: If they release some Member at the time when the habeas corpus petition is being heard, then I should interfere?

डा० राम ननोहर लोहिया : भ्राप को यहां बहस करवाने की ताकत है।

Shri N. C. Chatterjee: I want to make one submission.

Mr. Speaker: I have called Shri Kapur Singh already.

Shri Kapur Singh (Ludhiana): The point which is agitating the House can be stated in quite simple terms. The essence of our grievance is that the liberties and privileges of a Member of this House to function as a Member of this House have been interfered with by an abuse and wrong use of certain vague and dubious provivisions of the law.

When this point was raised before you at the stage when Dr. Ram Manohar Lohia was arrested you did not allow us to have a discussion on that point on the ground that the matter was sub-judice. When the matter was taken to the court and the court was almost about to examine matter and pronounce on this point, Government had adopted the subterfuge of releasing Dr. Ram Manohar Lohia.

Your difficulty as you have expressed it is that there is no provision under which you can come to our rescue against the kind of treatment which is being meted out to us. In that connection, I may point out that there are provisions in the book of rules which is before you and such a contingency was actually thought of by the rule-makers. The last rule of the book of rules says that wherever no specific provision exists, the residuary powers inherent in the Speaker on behalf of the House, so that the House may be seized of that matter and take whatever action it is competent to take.

The power of discussion and the power of conveying our displeasure and our censure on the misdeeds of the executive is one of the most fundamental functions of this House. I would, therefore, request you to come to our aid and help us by making use of those powers which are in[Shri Kapur Singh]

herent in you and thus convey our displeasure to those who have thus abused the law and have thus tried to destroy our liberties as Members of this House.

Mr. Speaker: Shri Kapur Singh has struck the right rote that it is an abuse of the powers, according to them, by the executive. Then, the remedy is either a no-confidence-motion or a censure motion.

Now, Shri N. C. Chatterice.

Shrimati Renu Chakravarity: Then, the adjournment motion should be admitted.

श्री मणु लिमये: यहां पर विशेषाधिकार के भंग का प्रश्न उठाया जा सकता है।

Shri S. N. Chaturvedi (Firozabad): We should also be given a chance.

Mr. Speaker: I have called Shri N. C. Chatterjee:

Shri N. C. Chatterjee: I want to point out that the argument of my learned friend, Shri Dixit, is wholly untenable. We are not claiming any privilege outside the Constitution. The Constitution under article 105 has given us some rights and privileges which we are asserting. We are not going beyond the countours of those rights and privileges. Under article 105, Parliament as the sovereign legislature has got the right to make proper legislation in regard to rights and privileges. Until that is done, until Parliament exercises that power, that is the law? The rights and, privileges, shall be those of the Members of the House of Commons, of the British Parliament. What is the right in this case? 40 days before the session, during the session and until 40 days after the session, no Member of Parliament shall be arrested unless there is a criminal charge of any cognizable offence preferred against him.

An hon. Member: There has been a ruling on that.

Shri N. C. Chatterjee: What is the ruling. On that basis, we have been asking all along for the same thing. You and I have been here since 1952. You know we have got the same right as the British Parliament or the House of Commons.

What is the position? The Chief Justice of the Delhi High Court accepted my argument and Shri Trivedi's argument. What is the argument? That you cannot arrest a Member under sec. 151 because there is proceeding under sec. 107 of the Code. What is sec. 151? I will read it.

"A police officer knowing of a sign to commit any cognizable offence may arrest, without orders from Magistrate and without a warrant, the person so designing, if it appears to such officer that the commission of the offence cannot be otherwise prevented".

The Chief Justice asked the Government Pleader, when we put forward this argument, You cannot arrest him, when there is no question of commission of any cognizable offence, when you simply think that he may violate the peace hereafter or do something and therefore want to proceed under sec, 107.

Therefore, sec. 107 is the only thing left. The Chief Justice asked, what is the cognizable offence which he was going to commit? The police officer must have knowledge of it. Where is that? Neither in the police officer's statement nor in the Government officer's affidavit nor in the Magistrate's affidavit, was there any indication of it. You will be amazed to know that the Magistrate himself affirmed on affidavit. The Supreme Court strongly deprecated-a Magistrate exercising judicial powers affirm ing an affidavit! But that was done.

Therefore, this kind of arrest was declared to be illegal. We are simply raying is that you, as the custodian of the rights and privileges of this House, should deprecate this transgression. We are not saying that we should of the rights be deprived privileges to which we are entitled under the organic law of the country. under art. 105 of the Constitution. We do not want to arrogate any which is not given to us by the Constitution-makers of India. We affirm that that is the supreme law and demand that that should be enforced. and no Member of Parliament while Parliament is in session should be deprived of his freedom and arrested under sec. 151 simply because there is proceeding under 107.

Shri Hari Vishnu Kamath: It is not a criminal charge. I said so the other day.

Shri N. C. Chatterjee: The Chief Justice of the High Court of Delhi has clearly laid down that it is illegal and it is a breach of the law.

I therefore submit that, you, as the custodian of the rights and privileges of the House, should see that that privilege is honoured and the Constitution is not violated in this blatant manner.

Shr! Hari Vishnu Kamath: You can condemn the executive.

Shri S. N. Chaturvedi: I think the elease of Dr. Lohia does not make ony difference in pursuing the matter; if he is aggrieved, he can certainly bring a charge of illegal detention even now against whosoever arrested if it is established that him. And he was illegally detained, then can also make it a question of breach of privilege. If members have evidence in their possession that the Deouty Minister rang up the Magistrate and interfered in the discharge of his duties, they can certainly bring in a charge of contempt of court against the Deputy Minister also.

2182 (Ai) LSD-7

But these charges should be brought up not here in this forum but in a court of law. If they are established. other things follow. It is easy enough to make any sort of allegation here under the cover of the privileges that we enjoy in this House. But these should be levelled in charges forum of the judiciary, and if it is established that something wrong has been done, then the question of privilege will also arise. This is, therefore, not the proper place to do those things. for here you can make any kind of statement and get away with it.

The Minister of Law (8hri G. S. Puthak): It is true that the Members of Parliament have got certain rights of for as the question of arrest is concerned. But those rights cannot avail against the right of the Magistrate or that of the police, if that is exercised under the law. If any illegality has been committeed, then resort must be had to the court. As in this particular case of Balraj Modhok there was an illegality alleged to have been committed, they went to the court and the court granted the remedy.

Shri Surendranath Dwivedy (Kendrapava): Before it was decided in the court, you released him.

Shri S. M. Banerjee: The court passed strictures.

Shri G. S. Pathak: It is not a question of privilege of the House or privilege of any member thereof, if the Magistrate or the police purports to act under the law. If any illegality is committed, if something is done without jurisdiction, then the aggrieved cannot, as a Member of this House, come to this House for relief. He has got to obtain it from the court, relief against the commission of any illegality.

This is illustrated by what Shri Chatterjee has said, namely, that in Balraj Madhok's case, there was a complaint that illegality has been committed; there was a complaint that

[Shri G. S. Pathak]

the police had no power to arrest. They went under habeas corpus to the High Court and the High Court granted relief. Otherwise, this House and the remedies of this House will become a substitute for habeas corpus. This is one point.

Re. Question

Shri Surendranath Dwivedy: This is a complete misrepresentation of what we want in this House.

Shri Kapur Singh: This is not the issue before the House.

Shri G. S. Pathak: Dr. Lohia made this point that since he has been released, release for an ulterior tive, he has got to complain to the Speaker and to this House. That is wrong. He mentioned art. 21. If somebody's liberty is taken away by the State, then alone art. 21 would apply.

Shri Hari Vishnu Kamath: What happened here?

Shri G. S. Pathak: It says:

"No person shall be deprived

Mr. Speaker: I may point out one thing to the Law Minister. It is not the question that Dr. Lohia was arrested or other Members were arrested. and they have the privilege that they should be immune from arrest. That is not the issue. The question, so far as the discussion that has taken place shows -and this is one thing that is worrying me-is only this, which want to bring to the notice of the Home Minister and the Government: Parliament is sitting. Proceedings are started against some Members under 107 and 151....

Shrl Hari Vishnu Kamath: Atrocious.

Mr. Speaker: No, no.

Shri Hari Vishnu Kamath: Nothing wrong. I will say monstrous.

Mr. Speaker: That is for the executive-for me to say-when it finds that such a thing has happened.

But when those proceedings have been started and the Member goes in a habeas corpus petition to the High Court, the Government releases him. What Members feel agitated about is that this can be resorted to for limiting the privileges of the Members of Parliament or for depriving them of those rights that they enjoy.

13 hrs.

Shri Kapur Singh: I wish to say that they are trying to overawe us. not merely limit our liberties.

Mr. Speaker: Whether this is the interpretation that is being put that is to be cleared by the Government-and the Members might be utilised in saying that this was done simply to keep them behind the bars for sometime though there was no offence and it might be resorted to again and again and the Members must have that freedom to work as Members which is their right. That is the only thing.

Shri G. S. Pathak: When their allegation is that the release was for ulteior motives how can that be cleared up unless the Home Minister makes a statement? I submit to you that you have very rightly asked the Home Minister to make a statement and when the Home Minister makes a statement, he will satisfy you that the reason for ordering the release by the authorities was a proper and justifiable reason and that no discussion will arise.

Mr. Speaker: I will just have consultations with the Home Minister and the Law Minister and I will sit with them and then I will try to bring home to them what the complaint and the grievances of the Members are.

Shri S. M. Banerjee: You allow a discussion.

Re. Question

5016

of Privilege Shri Ranga (Chittoor): Sir, apart from these legalities which are very important there are one or two other small points also. I come from this House but many people may not know Suddenly the police come and arrest me on a bailable charge and they do not accept my personal surety. They ask the magistrate there who is supposed to be ignorant of politics and politicians; he says: I am not prepared to recognise you and accept your personal surety; I want you to bring another surety. Now, I bring another; he can only be a non-Delhi person because no Delhi person would be prepared to stand surety when I charged before a magistrate for some alleged or actual criminal complaint and so I bring somebody whom I know from this House. His personal surety is also not accepted and he is asked to give surety to the extent of Rs. 25,000. He makes an affidavit but the magistrate does not recognise. In such circumstances, where is the guarantee for our liberties and for our freedoms? Are we to understand that we have to be placed at the sweet mercy, tended mercies of these non-political, ignorant magistrates of Delhi-all those Members who come from all over India? This is a very important matter because at this rate they can impound the freedom of people who do not belong to Delhi at all. Secondly, there is a Member of Parliament and ordinarily even his personal surety is accepted provided the magistrate is satisfied. Are we to understand that under this regime they should have magistrates who are not prepared to accept the personal surety of Members of Parliament?

There is another thing. He brings in another Member of Parliament also and he shows his identity card; even then he is not satisfied; he wants to have a surety of property. Is this the indignity to which Members of Parliament ought to be subjected? At this rate where would be any kind of freedom at all left?

Shi Hari Vishnu Kamath: It is most idiotic.

What is your decision, Sir?

Mr. Speaker: I have said that I would sit with the Home Minister and the Law Minister and discuss this matter with them and then I will inform the House.

श्री सौर्यः घ्रष्टयस्य महोदय, मेरा व्यवस्थाका प्रश्त है। यदि में इसको नही उठातातो यह चर्चा यहां नहीं होती, लेकिन जिलाबात पर में चर्चा चलाना चाहता हो...

ग्रध्यक्ष महोदय : ग्राप बैठ जाइये, मैं ग्रापकी बात सुन चुका हूं।

श्री मौर्यः श्रीमान मेरा एफिडेबिट उन्होंने स्वीकार नहीं किया, मेरा बात मुन लीजिए, मेरा व्यवस्था का प्रश्न है।

Mr. Speaker: He should resume his seat how; I have heard him enough.

श्री मौर्यः घापने मेरी बात नहीं सुनी है।

च्चध्यक्ष महोदयः : मेरी प्रार्थना है कि ब्रब द्याप बैठ जाइये ।

13.05 hrs.

RELEASE OF MEMBERS

(Dr. Ram Manohar Lohia and Shri Bagri)

Mr. Speaker: I have to inform the House that I have received the following communication dated the 22nd November, 1966 from the Sub-Divisional Magistrate, New Delhi:—

"I have the honour to inform you that Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, were arrested on the night of the 15th]16th November, 1966 and 17th November, 1966 respectively, as there was apprehension of breach of public peace on account of their open